

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 109**

**C.P. (IB)/ 663/Chd/Hry /2019**

**IN THE MATTER OF:-**

Mr. Ravi Luthra & Ors.

...Petitioner

Versus

Vatika Limited

...Respondent

**Under Section: 7, IBC 2016**

**Order delivered on 28.02.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. S.P. Singh Chawla, Advocate

**For the respondent** : Mr. Anand Chhibbar, Senior Advocate with  
Mr. Vaibhav Sahni and Mr. Shikhar Sarin, Advocates

**ORDER**

List of dates and events along with updated checklist has been filed through Id. counsel for the petitioner vide Diary No.00332/8 dated 08.02.2024. The same is taken on record. Arguments in affirmative have been concluded by Id. counsel for the petitioner. Part arguments have been addressed by Ld. Senior Counsel- Mr. Anand Chhibbar. Let the matter be listed on 29.02.2024.

**Sd/-  
(L. N. GUPTA)  
MEMBER (TECHNICAL)**  
Tanvi

**Sd/-  
(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**